

"That this House do agree with Forty-eighth Report of the Business Advisory Committee presented to the House on the 9th August, 1983."

The Motion was adopted.

MR. SPEAKER : Now, Matters under Rule 377.

12-25 hrs.

MATTERS UNDER RULE 377

(i) Clearance to Kuriarkutty-Karapars Hydro-electric Project.

SHRI V.S. VIJAYARAGHAVAN (Palghat) : Sir, Kuriarkutty-Karapara Hydro-electric project is a major project which is intended to generate 21 MW of electricity and irrigate 11740 hectares of land.

*(Interruptions)**.*

MR. SPEAKER : Not allowed. I have called Mr. Vijayaraghavan.

SHRI V.S. VIJAYARAGHAVAN : The project report was sent by the Kerala Government for Central clearance as early as in 1978. According to the original estimate the outlay of this project was Rs 48.55 crores, but the revised estimate shows that it would be Rs. 90 crores.

12.26 hrs.

[MR. DEPUTY-SPEAKER *in the House.*]

*(Interruptions)**.*

MR. DEPUTY-SPEAKER : Nothing will go on record. Only 377.

*(Interruptions)**.*

SHRI K. MAYATHEVAR (Dindi-

gul) : We are protesting against this. *(Interruptions)*. Therefore, we are walking out.

(At this stage, Shri K. Mayathevar and some other Hon. Members left the House)

SHRI V.S. VIJAYARAGHAVAN : When this project is completed, it would relieve to a great extent the power shortage on Malabar area. Similarly, by this project, the drought prone areas in Chittur taluk such as Kozhingampara, Mudalemeda, Chemmanampatl, Elancherry etc. could be irrigated.

After the project report was sent, the State has been awaiting Central clearance for many years now. The Central Electricity Authority has now asked for revision of the project. In the meantime, the State Electricity Board had almost decided to give up this project under pressure from some powerful vested interests.

The fact that the offices connected with this project at Madulamada, Thellickal etc. were wound up early bears ample proof.

The divisional office at Nenmara too was closed down in this process.

After remaining in a state of uncertainty for 5 years, this project has now again been taken up for consideration by the Government.

In this situation, I would request the Government to give speedy clearance to this project which is essential for the development of the backward Malabar region.

(ii) Need for a High Power Transmission Station at Bharuch or Surat for T.V.

SHRI AHMED MOHAMMED PATEL (Broach) : It is a happy augury that the Government of India have de-

[Shri Ahmed Mohammed Patel]

cided to cover 70 per cent of the population under television expansion programme. It is the fitness of things that many places are decided for high power and low power transmission stations. In Gujarat also quite a few places have been selected amongst which one is Bharuch.

I request that at Bharuch or Surat a high power transmission station should be established. In Banaskantha District of North Gujarat also a high power station should be established. It would be in consonance with policy because Banaskantha is a backward and border city to Pakistan.

It is urged that transmission stations in Gujarat should be located on higher grounds or hills, so that optimum and more area could be covered. I wish that expeditious work on these projects would be undertaken so that we can view television by 1985.

**(iii) Petro-chemical Complex at Barauni
(Bihar)**

SHRIMATI KRISHNA SAHI (Begusarai) : Under Rule 377, I make the following statement :

Barauni in Bihar is the oldest oil refinery in the country. It was set up in 1964. But even now in 1983 it has been kept deprived of a petro-chemical complex. In 1980, on a non-official motion in the Lok Sabha; the Government assured the House that the Government would take very soon positive steps for the establishment of a petro-chemical complex at Barauni. In May, 1980, a Site Selection Committee was constituted by the Government for setting up a petro-chemical complex. The Committee submitted its report in March 1981. One of the recommendations of the Committee was that Barauni might be a suitable site for setting up aromatic caprolactam project. Recommendations of the Committee to set up one aromatic plant in Bombay, one in Cochin and one at Salempur in U.P. were

accepted by the Government. It was also accepted that large-sized petro-chemical plants can be set up at Barauni.

Since 20 years, this project is specially pending for the last three years, the Members of Parliament and the Government of Bihar have been demanding and representing to the Government of India for setting up a petro-chemical complex of Barauni. The local people in Barauni & Begusarai are also getting restive. This may result in agitation if prompt action is not taken for the establishment of aromatic caprolactam project. Therefore, I strongly request the Government to take immediate action for the establishment of this project.

(iv) Selection Broad for 'A and B' Posts.

SHRI EDUARDO FALEIRO (Mormugao) : Under Rule 377, I make the following statement :

Due to constitutional provision, according to which only States are entitled to have a State Public Service Commission. Union Territories, even though with a Legislative Assembly like Goa, Daman and Diu, as deprived of this substantial advantage. As far as Goa is concerned, the recruitment for 'A' and 'B' post under the local Administration are made through the UPSC with the practical result that chances of the local people getting jobs are substantially reduced. It is obviously unfair to reduce the employment opportunities of the people of the Union Territories as compared to the States merely because of a constitutional hitch. This difficulty, however, has already been overcome in the Union Territories of Arunachal Pradesh and Mizoram where recruitment is made through a Selection Board. I submit that a similar Selection Board should be created for Goa also. The recruitment for 'A' and 'B' posts under the Goa Administration should not be made by the UPSC, but by a Selection Board consisting of a senior person to be nominated as Chairman by the Local Government and having as member such other persons as may be appointed by